

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**41. C.P.(IB)-4575(MB)/2018**

**CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)**  
**SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL HELD ON 12.07.2021**

**NAME OF THE PARTIES: - IPH Ispat LLP**  
**V/s**  
**Piletech Infra Pvt Ltd**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

The matter is taken up through Virtual Hearing (VC). Counsel appearing for the Operational Creditor inform this Court that this Corporate Debtor's Company has already been admitted under CIRP vide CP No. 4575 of 2018 in Court No. 4. With the above submission nothing remains in the present Company Petition and the same is **disposed of**. Applicant is permitted to lodge their claim before the RP.

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**

**Sd/-**  
**ASHOK KUMAR BORAH**  
**Member (Judicial)**